

ITEM NO.37

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).9547/2017
(Arising out of impugned final judgment and order dated 09-08-2017
in CRA No.986/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

RAMESH

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

Date : 01-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms.Vanshaja Shukla, AOR

For Respondent(s)

Mrs.Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted four
weeks' time to file counter affidavit.

List the matter on 6th March, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master